

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SUPHA PHARMACHEM LIMITED**  
**(formerly REMEDIUM LIFECARE LIMITED)**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>SUPHA PHARMACHEM LIMITED</b> <b>(formerly Remedium Lifecare Limited)</b>
2.	Date of incorporation of corporate debtor	19/02/1988
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24100MH1988PLC343805
5.	Address of the registered office and principal office (if any) of corporate debtor	F81D, Express Zone Mall, A Wing Next to Patel Vanika W. E. Highway, Goregaon (East), Mumbai – 40006 Shifted from : Office No.9, K Raheja Prime, Marol Industrial Estate, Behind Ravi Vihar Hotel, Sagbaug Road, Marol, Andheri East, Marol Naka, Mumbai, Mumbai – 400059.
6.	Insolvency commencement date in respect of corporate debtor	17-03-2026
7.	Estimated date of closure of insolvency resolution process	13-09-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Jhunjhunwala Registration Number: IBBI/IPA-003/IP-N00457-C01/2017-2018/11102
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai, Maharashtra – 400049. jhunjhunwala.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai City, Maharashtra – 400049. Email- <a href="mailto:spl.cirp@gmail.com">spl.cirp@gmail.com</a>
11.	Last date for submission of claims	31-03-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not identified as yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SUPHA PHARMACHEM LIMITED (formerly Remedium Lifecare Limited) on 17-03-2025.**

The creditors of **SUPHA PHARMACHEM LIMITED (formerly Remedium Lifecare Limited)**, are hereby called upon to submit their claims with proof on or before **31-03-2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

-/ sd

Name and Signature of Interim Resolution Professional : RAJESH JHUNJHUNWALA  
IBBI/IPA-003/IP-N00457-C01/2017-2018/11102  
Date and Place : : 18-03-2026, Mumbai.

PRIVATE PLATFORMS MAY FACE TIGHTER COMPLIANCE

# DPDP: Easier rules likely for govt depts

OJASVI GUPTA  
New Delhi, March 18

**GOVERNMENT MINISTRIES AND** departments are unlikely to be classified as significant data fiduciaries (SDFs) under the Digital Personal Data Protection (DPDP) Act, signalling a lighter compliance framework for public authorities even as stricter obligations are expected to apply to large private sector platforms, officials aware of the discussions said.

The indication emerged during a meeting convened on Wednesday by Secretary, ministry of electronics & IT (MeitY), S Krishnan, with representatives from multiple ministries and government agencies to review the implementation of the data protection framework.

Participants included offi-

## PROTECTING DATA

Govt ministries in India unlikely to be classified as significant data fiduciaries (SDFs)



**If classified as SDF, extra obligations include:**

- Appointing a Data Protection Officer
- Conducting regular data audits
- Implementing stronger safeguards and risk controls

Officials from the ministries of home affairs, mines, heavy industries, and AYUSH, along with the department of posts, department of pharmaceuticals, the Defence Research and

Development Organisation, and the department for promotion of industry and internal trade.

According to sources, the government does not, at this stage, intend to notify its ministries or departments under the SDF category despite the scale of personal data handled by these entities. Instead, the designation is expected to be applied primarily to large private-sector entities such as social media platforms, e-commerce marketplaces and technology service providers that process significant volumes of personal data.

Under the Act, entities classified as SDFs are subject to additional compliance requirements, including the appointment of data protection officers, periodic data audits and the implementa-

# Playbook Partners eyes 5-7 deals in FY26

S SHANTHI  
Bengaluru, March 18

**EARLY PRIVATE EQUITY** firm Playbook Partners said it will continue to prioritise valuation discipline even as it looks to close 5-7 investments in FY26, focusing on consumer-facing businesses and technology-led disruptors.

The firm, launched in 2024, operates in the post-venture capital, pre-control buyout space and targets companies with over \$25 million in revenue, improving profitability and a clear three-to-five-year path to public markets.

"We remain cautious about valuation discipline, particularly in aggressively priced private rounds or fully priced secondaries without adequate liquid-

ity discount," Founder and Managing Partner Vikas Choudhury told FE. "Capital preservation is as important as capital deployment," he said.

Playbook typically builds a concentrated portfolio of 12-14 firms over its core investment period, translating into about 5-6 deals annually during active deployment. It expects to remain within that range over the current and next financial year.

So far, the firm has backed companies such as Renee Cosmetics, Capillary Technologies and EverBrands. Its investment strategy centres on two themes: India's consumption and distribution story, and technology-led disruption with global potential.

On the consumption side, Choudhury said rising incomes

and shifting preferences among younger consumers are driving demand for new-age and premium brands. "We see strong opportunities in omnichannel brands and scaled consumer platforms combining brand, data and operating discipline," he said. The second focus area includes software, artificial intelligence, deeptech and cleantech businesses built using Indian talent but serving global enterprises. "This disruption could even be global," he added.

The firm typically invests \$10-20 million per company via a mix of primary and secondary transactions, and may combine fund capital with co-investments. It seeks meaningful minority stakes without pursuing control. "We like to be relevant, but not intrusive," he said.

## Nazara to buy 2 Spanish gaming firms for \$100 mn

**DIVERSIFIED GAMING AND** sports media firm Nazara Technologies on Wednesday said its UK-based subsidiary will acquire a 50% controlling stake in Spanish social gaming platforms Bluetile Games and BestPlay Systems for \$100.3 million (about ₹918 crore).

Of the total cash consideration, \$59.7 million (about ₹546 crore) will be paid at the first close, while the remaining \$40.6 million is payable within six months of the first close, the firm said in a regulatory filing.

The transaction also includes performance-linked earn-outs estimated at \$98.2 million, which are contingent on the achievement of agreed revenue and Ebitda targets for calendar years 2027-2029 and payable between 2028 and 2030.

**ABANS**  
ABANS ENTERPRISES LIMITED

CIN: L7420MH1989PLC035243  
Regd. Office: 36/37/38A, 3rd Floor, 227, Nariman Bhavan, Backbay Reclamation, Nariman Point, Mumbai - 400 021  
Tel No: 022 - 6179 0000. Fax: 022 - 6179 0010  
Email: [compliance@abansenterprises.com](mailto:compliance@abansenterprises.com) | Website: [www.abansenterprises.com](http://www.abansenterprises.com)

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

The shareholders of the Company are hereby informed that the Securities and Exchange Board of India (SEBI), vide its Circular No. HO/38/13/11(2)/2026-MRSD-POD/3750/2026 dated January 30, 2026, has provided a special window for lodgement of transfer requests and dematerialisation ("demat") of physical securities which were sold / purchased prior to April 01, 2019.

The said special window shall remain open for a period of 1 (one) year i.e. from February 05, 2026 to February 04, 2027 (both days inclusive).

Shareholders may note the following:

- The special window shall also be applicable to transfer requests which were lodged earlier but were rejected/ returned/ not processed to due to deficiencies in the documents or otherwise;
- The securities transferred pursuant to this special window shall be mandatorily credited to the transferee only in demat mode and shall be subject to a lock-in period of 1 (one) year from the date of registration of transfer. During the lock-in period, such securities cannot be transferred/ lien-marked/ pledged or otherwise encumbered;
- The transferee shall be required to submit the documents as detailed in the aforesaid SEBI Circular including the Original security certificate(s).

Shareholders holding physical securities of the Company are advised to take note of the above and are requested to contact the Company's Registrar and Share Transfer Agent ("RTA") i.e. Purva Sharegistry (India) Pvt. Ltd for any clarification or assistance in this regard.

The details of the Special Window, including timelines and other relevant information, are available on the website of the Company at [www.abansenterprises.com](http://www.abansenterprises.com) and on the website(s) of the RTA & Stock Exchange where the securities of the Company are listed.

For Abans Enterprises Limited  
Sd/-  
Mahiti Rath  
(Company Secretary & Compliance Officer)  
Membership No. A72857

Place: Mumbai  
Date: March 18, 2026

**ABANS**  
ABANS FINANCIAL SERVICES LIMITED

(FORMERLY KNOWN AS ABANS HOLDINGS LIMITED)  
CIN: L74900MH2009PLC231660  
Regd. Office: 36, 37, 38A, Floor-3, Nariman Bhavan, Backbay Reclamation, Nariman Point, Mumbai-400021  
Tel: +91 22 68170100 | Fax: 022 61790010  
Email ID: [compliance@abansfinsev.com](mailto:compliance@abansfinsev.com) | Website: [www.abansfinsev.com](http://www.abansfinsev.com)

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

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Shareholders holding physical securities of the Company are advised to take note of the above and are requested to contact the Company's Registrar and Share Transfer Agent ("RTA") i.e. Purva Sharegistry (India) Private Limited for any clarification or assistance in this regard.

The details of the Special Window, including timelines and other relevant information, are available on the website of the Company at [www.abansfinsev.com](http://www.abansfinsev.com) and on the website(s) of the RTA & Stock Exchange where the securities of the Company are listed.

For Abans Financial Services Limited  
(Formerly known as Abans Holdings Limited)  
Sd/-  
Bhargavi Halapeti  
(Company Secretary & Compliance Officer)  
Membership No. A23955

Place: Mumbai  
Date: March 18, 2026

**IMA**  
SOLAR  
TOGETHER WE SHINE

**INSOLATION ENERGY LTD.**  
ONE OF INDIA'S LEADING SOLAR PANEL MANUFACTURERS

Registered office: C-02, New Aatish Market Extension, Mansarovar, Jaipur - 302020 (Raj.)  
CIN: L40104RJ2015PLC048445 | Phone: +91 -141 -2996001, 2996002  
E-mail: [cs@insolationenergy.in](mailto:cs@insolationenergy.in), Website: [www.insolationenergy.in](http://www.insolationenergy.in)

## POSTAL BALLOT NOTICE

[Pursuant to Section 108 and 110 of The Companies Act, 2013, read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014]

Members are hereby informed that pursuant to provisions of Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standards issued by the Institute of Company Secretaries of India on General Meetings ("SS-2") and the relaxations and clarifications issued by Ministry of Corporate Affairs ("MCA") vide General Circular No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023, 09/2024 dated September 19, 2024 and 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA Circulars") and pursuant to other applicable laws and regulations, the resolution as set out in the Notice of Postal Ballot dated 12th February, 2026 is proposed to be passed by way of postal ballot through remote e-voting process only by the Members of the Company.

The Company has completed dispatch of the Notice of Postal Ballot along with the Explanatory Statement on Wednesday, 18th March, 2026 through electronic mode to the members at their e-mail address as registered with the Depository Participants or the Registrar and Share Transfer Agent (RTA) viz. Bigshare Services Pvt. Ltd. and whose name appears in the Register of Members/Record of Depositories as on cutoff date i.e. Friday, 13th March, 2026. The said notice of Postal Ballot is also available on the Company's website at [www.insolationenergy.in](http://www.insolationenergy.in), websites of the Stock Exchanges, that is, BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively, and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). A person who is not a member as on cut-off date should treat this Postal Ballot Notice for information purpose only.

The Board of Directors (the "Board") has appointed Mr. Akshit Kumar Jangid, Practicing Company Secretary (FCS 11285, CP No. 16300) partner of M/s. Pinchaa & Co., Jaipur as the Scrutinizer for conducting the Postal Ballot through remote e-Voting process in a fair and transparent manner. The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing remote e-Voting facility to all its members. The necessary instructions for remote e-Voting has been set out in the Notice dated 12th February, 2026.

In case of shareholders who have not registered their email address, it is likely to state that in terms of the MCA Circulars, the Company will send Postal Ballot Notice in electronic form only and hard copy of Postal Ballot Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the shareholders for this Postal Ballot. Accordingly, the communication of the assent or dissent of the members would take place through the remote e-voting system only. Therefore, those shareholders who have not yet registered their email address are requested to get their email addresses registered or contact RTA viz. Bigshare Services Pvt. Ltd. on email id [ivote@bigshareonline.com](mailto:ivote@bigshareonline.com) or to the company on email id i.e. [cs@insolationenergy.in](mailto:cs@insolationenergy.in).

The voting period, through remote e-voting, commences at 09:00 A.M. (IST) on Thursday, 19th March, 2026 and ends at 05:00 P.M. (IST), on Friday, 17th April, 2026. The e-Voting module shall be disabled by the NSDL for e-Voting thereafter, any voting done by the member beyond the said date will not be valid and shall not be allowed beyond the said date. The voting right of the members shall be in proportion to their shares in the paid-up equity share capital of the company as on the cutoff date. Once vote on a resolution is cast by the member, he/she shall not be allowed to change it subsequently or cast vote again.

Members holding shares in physical mode are requested to update their email addresses with the Company's RTA at [ivote@bigshareonline.com](mailto:ivote@bigshareonline.com). Further, Members holding shares as on the Cut-off date and who have not received postal ballot notice may apply to the company and obtain a duplicate thereof.

In case you have any queries or issues regarding e-Voting, you may refer the Frequently Asked Questions ("FAQs") and e-Voting manual available at [www.evoting.nsdl.com](http://www.evoting.nsdl.com), under help section or write an email to [helpdesk.evoting@nsdl.com](mailto:helpdesk.evoting@nsdl.com) or contact the company at C-02, New Aatish Market Extension, Mansarovar, Jaipur - 302020, (Rajasthan) India telephone no: +91-141-2996001, E-mail: [cs@insolationenergy.in](mailto:cs@insolationenergy.in) in Contact Person: Mr. Nitesh Sharma, Company Secretary & Compliance Officer. The results of voting by Postal Ballot will be declared & announced by the Chairman or any other person authorised by him within the statutory time limit and will also be informed to the Stock Exchanges where the Company's equity shares are listed and shall also be displayed on the Company's website along with the Scrutinizer's Report.

By the order of Board of Directors  
For Insolation Energy Limited  
Sd/-  
Nitesh Sharma  
Company Secretary & Compliance Officer  
ICSI M. No. A66702

**Clean Max Enviro Energy Solutions Limited**  
(formerly known as Clean Max Enviro Energy Solutions Private Limited)  
CIN: L93090MH2010PLC208425

Registered and Head Office Address: 4th Floor, The International, 16 Maharashtra Karve Road, New Marine Lines Cross Road No.1, Churchgate, Mumbai 400 020 | Telephone: +91 22 6252 0000 | Email id: [info@cleanmax.com](mailto:info@cleanmax.com) | Website: [www.cleanmax.com](http://www.cleanmax.com)

**Extract of unaudited consolidated financial results for the quarter and nine months ended 31st December, 2025**  
(In Rs. Million)

S No.	Particulars	Quarter ended			Nine months ended			Year Ended
		31st December, 2025 (Unaudited)	30th September, 2025 (Unaudited)	31st December, 2024 (Unaudited)	31st December, 2025 (Unaudited)	30th September, 2025 (Unaudited)	31st March, 2025 (Audited)	
1	Total Income from Operations	4,662.82	5,581.06	4,093.60	14,356.27	11,152.05	16,103.42	
2	Net Profit for the period (before Tax and Exceptional Items)	66.31	826.34	(165.30)	597.26	335.42	597.47	
3	Net Profit for the period before tax (after Exceptional Items)	66.31	826.34	(165.30)	597.26	335.42	597.47	
4	Net Profit for the period after tax (after Exceptional Items)	211.77	356.01	(43.17)	401.81	22.01	194.29	
5	Total Comprehensive Income for the period (Computing Profit for the period (after tax) and Other Comprehensive Income (after tax))	817.17	593.79	(355.88)	1,504.17	(205.36)	219.00	
6	Paid up Equity Share Capital	102.83	101.44	50.72	102.83	50.72	50.72	
7	Other Equity (Reserves)	27,084.08	26,565.21	23,866.71	27,084.08	23,866.71	25,584.00	
8	Net worth	27,186.91	26,666.65	23,917.43	27,186.91	23,917.43	25,584.00	
9	Outstanding Debt	1,14,326.41	1,01,214.60	70,076.33	1,14,326.41	70,076.33	79,736.98	
10	Debt Equity Ratio (In times)	3.19	2.98	2.32	3.19	2.32	3.11	
11	Earnings Per Share (of Rs. 1 each)							
1	Basic (In Rs.)	2.70	2.49	0.26	3.81	0.61	2.88	
2	Diluted (In Rs.)	2.68	2.41	0.25	3.75	0.59	2.79	
12	Debtturnover Redemption Reserve	999.00	599.00	599.00	999.00	599.00	599.00	
13	Debt Service Coverage Ratio (In times)	1.16	1.19	0.95	1.06	0.99	1.04	
14	Interest Service Coverage Ratio (In times)	1.77	2.14	1.52	1.81	1.64	1.68	

**Extract of unaudited standalone financial results for the quarter and nine months ended 31st December, 2025**  
(In Rs. Million)

S No.	Particulars	Quarter ended			Nine months ended			Year Ended
		31st December, 2025 (Unaudited)	30th September, 2025 (Unaudited)	31st December, 2024 (Unaudited)	31st December, 2025 (Unaudited)	30th September, 2025 (Unaudited)	31st March, 2025 (Audited)	
1	Total Income from Operations	16,119.19	15,485.57	6,869.89	43,501.31	13,022.95	24,589.22	
2	Net Profit for the period (before Tax and Exceptional Items)	3,572.62	3,187.64	1,423.25	8,503.72	2,514.94	3,891.56	
3	Net Profit for the period before tax (after Exceptional Items)	3,572.62	3,187.64	1,423.25	8,503.72	2,514.94	3,891.56	
4	Net Profit for the period after tax (after Exceptional Items)	2,702.78	2,390.32	1,043.54	6,428.55	1,844.01	2,981.31	
5	Total Comprehensive Income for the period (Computing Profit for the period (after tax) and Other Comprehensive Income (after tax))	2,702.78	2,384.59	1,043.65	6,422.96	1,844.32	2,980.67	
6	Paid up Equity Share Capital	102.83	101.44	50.72	102.83	50.72	50.72	
7	Other Equity (Reserves)	40,567.28	37,810.61	32,686.89	40,567.28	32,686.89	33,944.94	
8	Net worth	40,670.11	37,912.05	32,737.61	40,670.11	32,737.61	33,988.55	
9	Outstanding Debt	24,349.65	19,008.48	13,357.54	24,349.65	13,357.54	15,385.73	
10	Debt Equity Ratio (In times)	0.60	0.50	0.41	0.60	0.41	0.45	
11	Earnings Per Share (of Rs. 1 each)							
1	Basic (In Rs.)	26.44	23.56	10.97	63.21	19.38	30.83	
2	Diluted (In Rs.)	26.16	22.79	10.63	62.22	18.79	29.87	
12	Debtturnover Redemption Reserve	999.00	599.00	599.00	999.00	599.00	599.00	
13	Debt Service Coverage Ratio (In times)	5.97	2.75	3.13	3.31	2.36	1.76	
14	Interest Service Coverage Ratio (In times)	7.77	8.67	5.31	7.41	3.87	4.47	

Notes:  
1) The Board of Directors of the Company at its meeting held on 17th March 2026, approved standalone and consolidated unaudited financial results for the quarter and nine months ended 31st December, 2025.  
2) The above is an extract of the consolidated/standalone financial results for the quarter and nine months ended 31st December, 2025. The full format of the consolidated/standalone financial results have been filed with the stock exchanges under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and is available on the website of the Company (<https://www.cleanmax.com>) shareholder-information@analyst-investor-communication), BSE Limited ([www.bseindia.com](http://www.bseindia.com)) and National Stock Exchange of India Ltd. ([www.nseindia.com](http://www.nseindia.com)).  
3) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited, National Stock Exchange of India Ltd. and can be accessed on the URL ([www.bseindia.com](http://www.bseindia.com)), ([www.nseindia.com](http://www.nseindia.com)) and on the website of the Company (<https://www.cleanmax.com>).

For and on behalf of the Board of Directors of  
Clean Max Enviro Energy Solutions Limited  
(formerly known as Clean Max Enviro Energy Solutions Private Limited)  
Sd/-  
Kulddeep Jain  
Managing Director  
DIN: 02683041

Place: Mumbai  
Date: 18th March, 2026

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUPHA PHARMACHEM LIMITED (formerly REMEDIUM LIFECARE LIMITED)**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	SUPHA PHARMACHEM LIMITED (formerly Remedium Lifecare Limited)
2. Date of incorporation of corporate debtor	19/02/1988
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24100MH1988PLC343805
5. Address of the registered office and principal office (if any) of corporate debtor	F&D, Express Zone Mall, A Wing Next to Patel Vanika W. E. Highway, Goregaon (East), Mumbai - 400066 Shifted from : Office No.9, K Raheja Prime, Marol Indiate Estate, Behind Ravi Vihar Hotel, Sagbaug Road, Marol, Andheri East, Marol Naka, Mumbai - 400059.
6. Insolvency commencement date in respect of corporate debtor	17-03-2026
7. Estimated date of closure of insolvency resolution process	13-09-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Jhunjhunwala Registration Number: IBI/PPA-003/IP-N00457-C01/2017-2018/11102
9. Address and e-mail of the interim resolution professional, as registered with the Board	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Kolivada, Mumbai, Maharashtra - 400049, <a href="mailto:jhunjhunwala.rajesh@gmail.com">jhunjhunwala.rajesh@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Kolivada, Mumbai City, Maharashtra - 400049. Email: <a href="mailto:spl.crp@gmail.com">spl.crp@gmail.com</a>
11. Last date for submission of claims	31-03-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Classes identified as yet
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not identified as yet.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SUPHA PHARMACHEM LIMITED (formerly Remedium Lifecare Limited) on 17-03-2026. The creditors of SUPHA PHARMACHEM LIMITED (formerly Remedium Lifecare Limited), are hereby called upon to submit their claims with proof on or before 31-03-2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Name and Signature of Interim Resolution Professional :  
RAJESH JHUNJHUNWALA  
Date and Place: 18-03-2026, Mumbai. IBI/PPA-003/IP-N00457-C01/2017-2018/11102

**Dr. Lal PathLabs**

**Dr. Lal PathLabs Limited**

Corporate Identification Number: L74899DL1995PLC065388  
Registered Office: Block E, Sector-18, Rohini, New Delhi - 110085  
Corporate Office: 12th Floor, Tower B, SAS Tower, Medicity, Sector-38, Gurugram -122001, Haryana  
Tel: +91 -124 -3016500; Fax: +91 -124 -4234468  
Website: [www.lalpathlabs.com](http://www.lalpathlabs.com); E-mail: [cs@lalpathlabs.com](mailto:cs@lalpathlabs.com)

**NOTICE FOR THE ATTENTION TO EQUITY SHAREHOLDERS OF THE COMPANY**

**Transfer of Equity Shares to Investor Education and Protection Fund (IEPF)**

Notice is hereby given to those Shareholders who have not claimed/encaashed their dividend since Financial Year 2018-19 (Final Dividend) and the same has remained unclaimed and unpaid for a period of seven consecutive years.

In terms of the provisions of Section 124(6) of the Companies Act, 2013 read with IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (IEPF Rules), the Equity Shares in respect of which dividend have remained unclaimed by the Shareholders for seven consecutive years, are mandated to be transferred by the Company to the demat account of the IEPF Authority established by the Central Government. Accordingly, the Equity Shares of all Shareholders who have not claimed their dividend since Financial Year 2018-19 (Final Dividend) are liable to be transferred to IEPF.

In this regard, individual notice(s) / letter(s) have been sent to the concerned Shareholder(s) through speed post at their latest address(es) available with the Company/Depositories and the details of such Shareholder(s) are being displayed on the website of the Company at [www.lalpathlabs.com](http://www.lalpathlabs.com). All concerned Shareholders are hereby again requested to claim their unclaimed dividend amount(s) on or before May 31, 2026 by making an application to the Company and/or its Registrar and Share Transfer Agent (RTA) i.e. MUFG Intime India Private Limited. Any claim made after the aforesaid date shall not be considered valid and will not be taken on record.

Please note that no claim shall lie against the Company or its RTA in respect of individual amount, shares and other benefits accruing thereon, so transferred/ proposed to be transferred to the IEPF. The Shareholders can however, claim their unclaimed dividend(s) and share(s), if any already transferred to the IEPF by following procedure stipulated in the IEPF Rules.

For further information/clarification on the subject matter, you may contact the undersigned by sending an e-mail at [cs@lalpathlabs.com](mailto:cs@lalpathlabs.com) or reach out to our RTA, M/s MUFG Intime India Private Limited at Noble Heights, 1st Floor, Plot NH-2, C-1, Block, LSC near Savitri Market, Janakpuri, New Delhi- 110058, Tel: 011-41410592, E-mail: [iepf.shares@in.mps.com](mailto:iepf.shares@in.mps.com)

For Dr. Lal PathLabs Limited  
Sd/-  
Vinay Gujral  
Company Secretary & Compliance Officer

Place: Gurugram  
Date: March 18, 2026

